

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. MA 546 of 98
(OA 929 of 96)

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman

S. N. SHARMA
VS
UNION OF INDIA & ORS.

For the applicant : Mr.S.K.Dutta, counsel

For the respondents: None

Heard on : 1.1.99

Order on : 1.1.99

O R D E R

In this Miscellaneous Application the petitioner has submitted that he does not want to proceed with the reliefs under 8(i), (ii) and (iii). Accordingly the relief No. (i), (ii) and (iii) of paragraph 8 is deleted. Registry is directed to amend the OA accordingly: MA therefore stands disposed of. OA be listed for admission hearing on 18.2.99.


VICE-CHAIRMAN

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